

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 4278 of 2013

Shriram General Insurance Co. Ltd.

V/s

Harjeet Kumar and others

..... Appellants

..... Respondents

4. Paramjeet Singh S/o Sh. Niranjn Singh, Caste Jat Sikh, R/o Village Sokra, Tehsil Nilokheri, P.S. Tarawadi, District Karnal. (Driver of offending truck No. HR-38Z-6186).

5. Amir Chand S/o Sh. Hem Raj, R/o Tika Kala, P.S. Safidon, District Jind. (Owner of offending truck No. HR-38Z-6186).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **12.05.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 24th day of February, 2020.

A. L.
25/2/2020
Superintendent (Judl.),
For Registrar (Judicial)

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